

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P. No.21/ 2017

UNDER SECTION 433 (e) & (f) OF CA/2013

IN THE MATTER OF NOVEL SECURITY SERVICES

V.

BHORUKA POWER CORPORATION LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr Ashok Kumar Mishra, Member Technical.

Order delivered on 20th July, 2017

For the Petitioner: Shri N. Shankar Rangareji, Advocate, Absent.

For the Respondent Shri S. Santhosh Narayan & Shri Sumanth H.V., Advocates.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

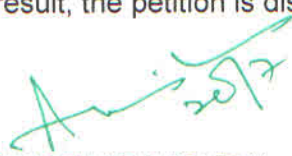
Counsel for petitioner is absent. Petitioner is also called, absent. No representation for petitioner.

The matter is listed for compliance of I&B Code. The time given for compliance under the notification dated 29.06.2017 GSR No. 732 (E) expired by 15.07.2017. In the result of non-compliance of relevant provisions of I&B Code is dismissal of the petition as abated.

The notification directs if the petitioner has failed to comply the provisions of I&B code within the time prescribed, the proceedings shall abate. Counsel for respondent is present.

Since the petitioner has failed to comply the relevant provisions of I&B Code, the petition deserves to be dismissed as abated.

In the result, the petition is dismissed as abated.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)